RAJYA SABHA

| | 1975 | 1976 | 1980 |
|-----|------|------|------|
| IAS | Nil | Nil | 2 |
| IPS | Nil | 2 | 1 |
| IFS | Nil | Nil | 4 |

of the recent upward revision of the TAS. A similar situation prevails in some other States as well.

(b) The number of AIS officers of the 1975,1976 and 1980 batches is as below:

One IAS officer in the 1975 batch and one in the 1976 batch were originally allotted the Chhattisgarh cadre. They were subsequently transferred with the consent of the Government of Chhattisgarn.

(c) and (d) The Government would consider requests for inter-cadre deputation of AIS officers to the State of Chhattisgarh on merit as and when received based on instructions in force on the subject. In addition, in all services, direct recruit officers are allotted every year.

Weeding out corruption etc. from Government machinery

2485. SHRI SANJAY RAUT: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that a number of Government officials have been found guilty and crores of rupees have been unearthed by the CBI from their houses;

(b) if so, the details thereof; and

(c) the details of concrete steps taken or proposed to be taken for making Government's administrative machinery free from inefficiency, corruption and lethargy?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI SURESH PACHOURI): (a) The CBI conducted a special drive on 26.5.2004 to target identified officers of doubtful integrity and specified areas of corruption at 199 places all over the country. 39 cases were registered against 64 Government servants and 49 private persons/firms.

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(b) The details of the investigation cannot be disclosed since this will affect the ongoing investigation.

(c) The provisions of Prevention of Corruption Act, 1988 are self sufficient to deal with such persons.

CVC instructions on e-Banking

2486. SHRI B.J. PANDA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that CVC has issued instructions to Government departments to switch over to e-Banking by 2004, to control corruption and provide transparency in the system;

(b) if so, the details of these instructions;

(c) whether these instructions equally apply to all PSUs, and other offices under the jurisdiction of the CVC; and

(d) if so, the details of these organisations?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI SURESH PACHOURI): (a) to (d) The Commission has issued instructions *vide* its Office Order dated 6.4.2004 for implementation of e-payment and e-receipt for increasing transparency and cutting delays etc. in Government payments etc. The Commission has suggested that 100% payment transactions should be made through Electronic Clearing System and Electronic Fund Transfer mechanism by 31st December 2004. These instructions are equally applicable to Government Departments, Public Sector Undertakings, Banks etc.

Action against employees of Kendriya Bhandar

2487. SHRI R.K. ANAND: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the CBI registered a Preliminary Enquiry (PE) against Kendriya Bhandar;

(b) if so, the details thereof and the action taken thereon;